

ITEM NO.39

COURT NO.6

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32282/2011

(Arising out of impugned final judgment and order dated 24/08/2011 in APOT No. 245/2011 in GA No. 3137/2010 in CS No. 250/2010 passed by the High Court of Calcutta)

TEA BOARD INDIA

Petitioner(s)

VERSUS

I.T.C.LIMITED

Respondent(s)

(with interim relief and office report)

Date : 22/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Sanjai Kumar Pathak, Adv.

For Respondent(s) Mr. Harish N. Salve, Sr. Adv.  
Mr. Ajay Aggarwal, Adv.  
Mr. Kishan Rawat, Adv.  
Mr. Rajan Narain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The questions sought to be raised before this Court in support of grant of interim relief, which has been rejected by the High Court, may be urged before the High Court in the suit.

The High Court is requested to hear and decide the suit as expeditiously as its calendar permits.

The parties may place before the High Court

the order of this Court dated 6<sup>th</sup> March, 2013 and the High Court will take due notice of the same while fixing its calendar.

With the aforesaid directions, the special leave petition is disposed of.

We make it clear that we have not expressed any opinion on the merits of the case.

(Neetu Khajuria)  
Sr.P.A.

(Asha Soni)  
Court Master